

## **CHAPTER XVIII-RESOLUTION FOR REMOVAL OF THE SPEAKER OR THE DEPUTY SPEAKER FROM OFFICE**

**Resolution for  
Removal for  
Speaker or  
Deputy Speaker**

145. (1) A member wishing to give notice if a resolution under clause (c) of Article 179 of the Constitution, for the removal of the Speaker or the Deputy Speaker shall do so in writing to the Secretary.

(2) On receipt of a notice under sub-rule (1) a motion for leave to move the resolution shall be entered, in the list of business in the name of the member concerned, on a day fixed by the Speaker provided that the day so fixed shall be any day after fourteen days from the date of the receipt of notice of the resolution.

**Leave of  
House to take  
up resolution.**

146. (1) Subject to the provisions of Article 181 of the Constitution, the Speaker or the Deputy Speaker or such other person as is referred to in clause (2) of Article 180 of the Constitution, shall preside when a motion under sub-rule (2) of rule 145 is taken up for consideration.

(2) The member in whose name the motion stands in the list of business shall, except when he wishes to withdraw it, move the motion when called upon to do so, but no speech shall be permitted at this stage.

(3) The Speaker or the Deputy Speaker or the person presiding, as the case may, be shall, thereupon place the motion before the House and shall request those members who are in favour of leave being granted to rise in their places. If not less than one-tenth of the total number of members rise accordingly, the Speaker or the Deputy Speaker or the person presiding, as the case may be, shall say that leave been granted and that the resolution will be, taken up on such day, not being more than ten days from the date on which the leave is asked or, as he may appoint. If less than the required number of members rise, the Speaker or the Deputy Speaker or the person presiding, as the case may be, shall inform the member that he has not the leave of the House.

**Resolution  
include in list  
of business on  
appointed day.**

147. On the appointed day the resolution shall be included in the list of business.

**Time limit for  
speeches.**

148. Except with the permission of the Speaker or the Deputy Speaker or the person presiding, a speech on the resolution shall not exceed fifteen minutes in duration :

Provided that the mover of the resolution when moving the same, may speak for such longer time as the Speaker or the Deputy Speaker or the person presiding may permit.